



2026:AHC-LKO:3049-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 135 of 2018

Awadhesh Chandra Mishra

.....Petitioner(s)

Versus

Election Commission Of India Thru. Chief Election
Commission

.....Respondent(s)

Counsel for Petitioner(s)	: Brijesh Kumar Singh
Counsel for Respondent(s)	: C.S.C., Aprajita Bansal, Rakesh Kumar Chaudhary, V.K. Dubey

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. None appears for the petitioner is present.

2. Heard Ms. Akansha Dubey, learned Additional Chief Standing Counsel for the State and Shri Satyam Yadav holding brief of Shri Rakesh Kumar Chaudhary, learned counsel for the opposite party no. 2.

3. This writ petition styled as Public Interest Litigation was filed way back in 2018 seeking the following reliefs:-

"I. Issue a writ, order or direction in the nature of Mandamus commanding the respondents to prepare one Voter List for the purposes of all elections, namely, Parliamentary, Assembly, local bodies and panchayats.

II. Issue a writ, order or direction in the nature of Mandamus commanding the respondents to link all voters with Adhar Card."

4. As regards the relief no. 1, if there is a cause the petitioner can approach the concerned Authorities in this regard raising a grievance.

5. As regards the relief no. 2 we are informed that some measures are in process. Nevertheless, in this regard also if there is a cause still subsisting, the petitioner may approach the concerned authorities.

6. With the aforesaid observations, the writ petition is **disposed of.**

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 14, 2026
R.K.P.